

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 15/TT/2015

Subject : Truing up transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff block for Combined Assets of 400 kV D/C Twin Conductor Kanpur- Ballabgarh Transmission Line along with its Associated Bays (Asset-I) and 40% FSC at Ballabgarh on 400 kV D/C Kanpur-Ballabgarh Transmission Line under Northern Region System Strengthening Scheme-IX (NRSS-IX).

Date of Hearing : 20.1.2016

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Himachal Pradesh State Electricity Board & 16 others

Parties present : Shri M.M. Mondal, PGCIL
Shri S.K Venkatesan, PGCIL
Shri S.S. Raju, PGCIL
Smt.Sangeeta Edwards, PGCIL
Shri S.C. Taneja, PGCIL
Shri Jasbir Singh, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Anshul Garg, PGCIL
Shri Y.K Sehgal, PGCIL
Shri Nitish Kumar, PGCIL
Shri G.C. Dhal, PGCIL
Shri Amit Yadav, PGCIL
Shri Vinod Kumar Yadav, Advocate, Rajasthan Discoms



Record of Proceedings

1. The representative of the petitioner submitted that:-
 - a) The instant petition has been filed for truing up of transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff block for Combined Assets of 400 kV D/C Twin Conductor Kanpur- Ballabgarh Transmission Line along with its Associated Bays and 40% FSC at Ballabgarh on 400 kV D/C Kanpur- Ballabgarh Transmission Line under Northern Region System Strengthening Scheme-IX.
 - b) Approval of actual additional capital expenditure for 2009-14 tariff period for ₹1634.05 lakh and ₹894.63 lakh respectively for Asset-I and Asset-II, against ₹1900.10 lakh and ₹854.58 lakh approved by the Commission vide order dated 23.5.2011 in Petition No. 17/TT/2011. Estimated additional capital expenditure claimed for 2014-19 tariff period is ₹390.71 lakh in 2014-15 for Asset-1 and ₹155.87 lakh in 2014-15 for Asset-2.
 - c) Has submitted that actual additional capital expenditure during 2009-14 period and estimated expenditure during 2014-19 tariff period is on account of balance/retention payments.
2. The petitioner has submitted that the Revised Cost Estimate (RCE) for Asset-II is under preparation and shall be submitted shortly.
3. The Commission directed the petitioner to submit the RCE and reply to the letter dated 16.1.2016 by 5.2.2016. The Commission further directed that the above information should be filed in the time stipulated, failing which the matter would be decided on the basis of the information already available on record.
4. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
(V. Sreenivas)
Dy. Chief (Law)

